

PAPERS LAID ON THE TABLE**NOTIFICATIONS PUBLISHING AMENDMENTS
IN THE COTTON TEXTILES (CONTROL)
ORDER, 1948 AND THE COTTON TEXTILES
(PRODUCTION BY HANDLOOM) CONTROL
ORDER, 1956.**

THE MINISTER FOR HEAVY INDUSTRIES (SHRI- MANUBHAI SHAH): Sir, on behalf of Shri D. P. Karmarkar, I beg to lay on the Table, under sub-section (6) of section 3 off the Essential Commodities Act, 1955, a copy each of the following Notifications:—

- /
- (i) Ministry of Commerce and Industry Notification S.R.O. No. 1675, dated the 18th July, 1956, publishing further amendment in the Cotton Textile (Control) Order, 1948. [Placed in Library. See No. S-ai/57.]

- /
- (ii) Ministry of Commerce and Industry Notification S.R.O. No. 1885, dated the 23rd August 1956, publishing an amendment in the Cotton Textiles (Production by Handloom) Control Order, 1956. [Placed in Library. See No. S-31/57.]

- (iii) Ministry of Commerce and Consumer Industries Notification S.R.O. No. 2403, dated the 19th October 1956, publishing further amendment in the Cotton Textiles (Control) Order, 1948. [Placed in Library. See No. S-31/57.]

**NOTIFICATION No. EVII(8)56 UNDER THE
REQUISITIONING AND ACQUISITION OF
IMMOVABLE PROPERTY ACT, 1952**

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): Sir, on behalf of Sardar Swaran Singh, I beg to lay on the Table, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property

Act, 1952, a copy of the Ministry of Works, Housing and Supply Notification-No. EV II(8)/56, dated the 12th, December 1956. [Placed in Library. See No. S-2/57.]

**REPORT OF THE PLANTATION ENQUIRY
COMMITTEE:****HALF-YEARLY REPORT ON THE ACTIVITIES* OF
THE COIR BOARD****NOTIFICATIONS PUBLISHING FURTHER
AMENDMENTS IN THE COFFEE RULES, 1955.**

THE MINISTER FOR HEAVY INDUSTRIES (SHRI MANUBHAI SHAH): Sir, on behalf of Shri Nitya-nand Kanungo, I beg to lay on the Table, a copy of the Report of the Plantation Inquiry Commission (1956) on Rubber. [Placed in Library. See No. S-29/57.]

I also beg to lay on the Table, under sub-section (1) of section 19 of the Coir Industry Act, 1953, a copy of the half-yearly Report on the activities of the Coir Board for the period from 1st April, 1956 to 30th September, 1956. [Placed in Library. See No. 28/57.]

I also beg to lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy each of the following Notifications:—

- (i) Ministry of Commerce and Consumer Industries Notification S.R.O. No. 288 [15 (2) Plant/B/56], dated the 18th January, 1957, publishing further amendment in the Coffee Rules, 1955. [Placed in Library. See No. S-30/57.]

- (ii) Ministry of Commerce and Consumer Industries Notification S.R.O. No. 550/[15(10) Plant/B/56], dated the 18th February, 1957, publishing further amendment in the Coffee Rules, 1955. [Placed in Library. See No. S-30/57.]